

NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH

(5)

PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL)

PRESENT: HON'BLE SHRI RAVIKUMAR DURAISAMY – MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON ^{08.09.2017}~~09.08.2017~~ AT 10.30 AM

TRANSFER PETITION NO.	CP (TCAA) No.56/HDB/2017
COMPANY PETITION/APPLICATION NO.	CP/395/2016
NAME OF THE COMPANY	MN Takshila Industries Private Limited
NAME OF THE TRANSFEROR/DEMERGER COMPANY	
NAME OF THE TRANSFEREE/RESULTING COMPANY	MN Takshila Industries Private Limited
UNDER SECTION	391/394

Counsel for TRANSFEROR/DEMERGER COMPANY

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
V. S. Raju	advocate	vsraju. 98480 83415 vsraju@rediff.com	For V.S. Raju D. Satyarth

Counsel for TRANSFEREE/RESULTING COMPANY

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
V. S. Raju	advocate	vsraju@rediff.com. 98480 83415	

Enclosed Order Sheet

Heard Shri V.S. Raju, Learned Counsel for the Petitioner.

The Learned Counsel for the Petitioner is directed to submit the following clarification.

1. What is the share holding pattern of the pre and post scheme of arrangement?
2. Whether the company has complied with the Rules relating to collection of deposits.

Post the case on 12.09.2017.

Member (T)

Member (J)